

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

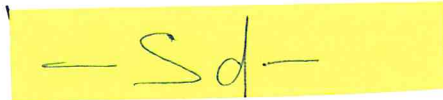
Order delivered on 16.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor	:Mr. Rahul Shukla, Adv.
For the Applicant	:Nistha Gupta, Adv.
For the Liquidator	:Mr. Mrityunjay, Advocate for Liquidator Mr. Abhishek.
For the Ex director	:Mr. Karan Gaba, Adv.

ORDER

Heard the submissions made by the Learned counsel for the RP and RP as well as Learned Counsel for the Applicant. The Tribunal is of the view that all the payments by the Applicant should be received by the RP before 20.01.2021 as prayed for by the Learned Counsel for the Applicant. No further extension of time will be granted and in case if money is not paid, the offer will be declined. The parties may take note of above and comply the same. Matter is adjourned to 11.01.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)